Prime Minister

SHRI **TRILOKI** NATH CHATURVEDI: The Prime Minister assures that he is keeping the situation under his watch. That is a fine assurance. That is all right-no questions, please.

SHRI SATISH AGARWAL: We have full faith in him, that way. So it is better that he lays the statement on the Table of the House and attends to other business either in his office or in the Lok Sabha.

We will carry on our business of passing the Bills.

SHRI TRILOKI **NATH** CHATURVEDI: It is good, to see that a Police Complaints Authority is proposed to be set up. So, probably we will have to wait and watch. I don't think any clarifications will be needed. It is a good step.

THE DEPUTY CHAIRMAN: Mr. Prime Minister, I feel, and the Members also feel, that only yesterday you made some commitment as far as the law and order situation in Delhi is concerned, and I think it is for the first time, at least since I have been in this Chair, that such a quick response has come from Such a high office on a very serious issue which was raised and on which Members expressed their concern. Now that you have taken note of it and you have taken it under your command, I think you can lay it on the Table of the House because we do not want to take more of your time because you may be having more pressing business in the other House or in your own office. So, you can lay it on the Table of the House. Members can, if there is anything...

II. On Law and Order situation in Delhi

THE PRIME MINISTER (SHRI H.D. DEVE GOWDA): Madam, with your kind permission, I beg to lay on the Table a statement regarding the law and order situation in Delhi.

However, I would like to express my inability to make any statement on the particular issue which was raised yesterday in this House in connection

with the molestation of a women. In that connection I said yesterday that the Central Government was thinking of creating a Task Force which would be directly under the control of the Prime Minister, to go into some of these heinous crimes. I called the officers and tried to know the details of the events. Somehow, after knowing the events, I do not want to make a statement, particularly on that incident that took place. I do not want to say anything here about how the events took place, who is that lady and all those things. It is not proper on my part to would the feelings of anybody because there are so many things which I do not want to elaborate. Particularly on this incident of molestation that has been discussed in the House yesterday, after I discussed it with the officers, I came to know that it would not be proper to do so and that it would not be proper on the part of us Members to discuss such an issue.

But, anyway, I assure the House one point that, so far as this issue is concerned, there is no question of sparing the culprit. On the assurance that I have given yesterday of creating a Task Force to look into some of these heinous crimes, a decision will be taken very soon. I have given some brief ideas to the senior officers. After creation of the Task Force and assigning its duties and responsibilities, I will place the G.O. on the Table of the House.

THE DEPUTY CHAIRMAN: Thank you.

This is a general statement in relation to the other measures which the hon. Prime Minister has taken and the information he received on various subjects.

The discussion or the comment which arose yesterday was on a particular issue. So, he has made enquiries, and he feels that it is not proper to mention those issues on the floor of the House, that it is not dignified or proper enough to talk

about them on the floor of the House, but he wanted the Members to know what measures he has taken. I think it is proper to wait for the result of the action and all the measures that will be taken. I think it is proper to wait.

SHRI SATISH AGARWAL (Rajasthan): Till the next part of the session.

THE DEPUTY CHAIRMAN: Yes, till the next part of the session.

I THE BUILDING AND OTHER CONSTRUCTION

WORKERS (REGULATION OF EMPLOYMENT AND CONDITIONS OF SERVICE) BILL, 1996

II THE BUILDING AND OTHER CONSTRUCTION WORKERS' WELFARE CESS BILL, 1996 — Contd.

THE DEPUTY CHAIRMAN: Now, what would you like me to do about the Building and Other Construction Workers (regulation of Employment and Conditions of Service) Bill and the Building and Other Construction Workers' Welfare Cess Bill?

SHRI SATISH AGARWAL: So far as these two Bills are concerned, no political party is opposed to them. I moved a motion for reference to a Select Committee, but, after an assurance from the hon. Minister, I withdrew that motion. Now, if the Members want to debate further on them, we may do so. Otherwise, we can pass them.

SHRI R.K. KUMAR: Madam, we can pass them without further discussion.

THE DEPUTY CHAIRMAN: Let me have the opinion of the other side of the House. If there is no major disagreement and if the Minister is giving an assurance...

SHRI V. NARAYANASAMY: There is a major agreement on one thing. Let the hon. Minister not come forward with any Bill at the last minute.

THE DEPUTY CHAIRMAN: Hon. Minister, will you come to the front?

That is better. You are more visible.

SHRI TRILOK1 NATH CHATURVEDI: He assured us twice.

THE DEPUTY CHAIRMAN: Yes, he assured us twice. I can understand his constraint. He is running between Rajya Sabha and the Lok Sabha.

I understand the problem, and I want to give the benefit of doubt to the Minister. This is a very short session. A lot of business was pending in this short session. A number of ordinances were to be cleared. He was running between Rajya Sabha and the Lok Sabha for getting the business done.

SHRI SATISH AGARWAL: That is why he is keeping good health. ... {Interruptions}

THE DEPUTY CHAIRMAN: He was running between Rajya Sabha and the Lok Sabha. The Presiding Officers of both the Houses were also waiving a lot of rules and procedures and allowing some business to be passed. The Minister has given an assurance that if there is any doubt in your mind regarding anything, he is going to take care of it. During the intersession you can go and talk to him, if you want anything to be incorporated later on. He has agreed to take care of that

मिनिस्टर साहब आए मूव कर दीजिए, मैं पास कर दुंगी।

SHRI M. ARUNACHALM: Madam, it lias been discussed in the all-party meeting.

THE DEPUTY CHAIRMAN: All right. Now, let this Bill be passed.

SHRI TRILOKI NATH CHATURVEDI: We depend more on the Minister's assurance.

SHRI M. ARUNACHALAM: Yes, I assure the hon. House that if they suggest anything at any time, we can think over that.